

Ms A. K. Misra
J. Sengupta
B. B. Gehaya

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(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. Ashok Misra

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O.A./T.A./R.A. No.....1995

C. R. Das

Applicant (s)

Versus

Union of India

Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	30-10-95	<p>REGISTER</p> <p>S Registrar</p> <p>Shri Ashok Misra, the learned Standing Counsel, is directed to take notice for the Respondents and to file memo of appearance as well. The grievance of the applicant is simple, namely, that his application dated 11.10.1995 as per Annexure-1 needs to be considered by the appointing authorities while making appointment to the post of E.D.D.A. at Agria B.O., Betnoti, along with the names sponsored by the Employment Exchange. Shri Ashok Misra submits that it would meet the ends of justice if a direction is made to consider his application as well along with the names sponsored by the Employment Exchange. In view of the shortage of time before the vacancy actually occurs, namely, 3.11.1995, it is only proper</p>	<p>D.P.O. of B.S.D.A. is filed.</p> <p>h 27/10/95</p> <p>In this application W.P.19, the applicant prays for a direction to consider his case for appointment in the post of E.D.D.A.</p> <p>h 27/10/95</p> <p>Regd S</p> <p>for Admision Date or h 27/10/95</p> <p>Bmr</p>

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(A) OA 635/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
Contd....		<p>that the Respondents be directed to consider his application as well along with the names sponsored by the Employment Exchange before making a final appointment, if no order of appointment has been issued so far to any of the candidates before the Respondents and if the selection process is not complete. With this direction, the main application is disposed of. Hand over a copy of the order to the applicant's counsel forthwith.</p> <p><i>[Signature]</i> VICE-CHAIRMAN</p> <p><i>[Signature]</i> MEMBER (ADMN.)</p>	<p>A copy of orders No. 1 dt. 30-10-95 may be given to the applicant's counsel.</p> <p><i>[Signature]</i> 3d x Dmnd 30.10.95 S.O.</p> <p>Received a copy of the order dt 30/10/95 on behalf of Mr. A.K. Mishra, Adv.</p> <p><i>[Signature]</i> O. S. A. 30/10/95</p> <p>A copy of orders dt. 30-X-95 alongwith copies of the applications may be given to the counsel for respondent Mr. Ashok Mishra.</p> <p><i>[Signature]</i> 1/11 S.O.</p>